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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED: 4-8-86.

N O T I F I C A T I O N
(INCOME-TAX)

No. 6842 (F.No.187/7/86-IT(A1)): In exercise of the powers conferred by sub-section(1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), and in supersession of all previous notifications, the Central Board of Direct Taxes makes the following order:-

S C H E D U L E

S.No.	COMMISSIONER OF INCOME-TAX	HEADQUARTER	JURISDICTION
1	2	3	4
1.	Commissioner of Income-tax, New Delhi Delhi(C)-I, New Delhi.		(i) Inspecting Asstt. Commissioner (Asstt) Central Range-I.N.D. (ii) Inspecting Asstt. Commissioner (Asstt) Central Range-II.N.D.
2.	Commissioner of Income-tax, New Delhi Delhi(C)-II, New Delhi.		(i) Inspecting Asstt. Commissioner (Asstt.) Central Range-III, N.D.

This notification shall take effect from 4-8-1986.

(K.K. TRIPATHI)

SECY., CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
Near Rajouri Garden, New Delhi.

Copy to :-

1. All Commissioners of Income-tax.
2. Directors of Ins.(IT)/R&S/P&PR/INV./New Delhi.
3. Director of O&M Services(Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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8. Joint Secy., Min. of Law, Justice & Company Affairs (Dep'tt. of Legal Affairs, New Delhi).
9. The Chief Controller of Accounts, C.B.D.T., Vikas Bhawan.
10. ~~COMMISSIONER~~ CIT? Delhi(C)-I & II, New Delhi.

(K.K. TRIPATHI)

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